which is non-MRTP Company, has been selling its various products through its selling agents for the last several years. So far, no complaint or information has been received by the MRTP Commission regarding H.M.M. Ltdmaking any changes in the distribution system of their products including "Horlicks". The company has also not reported to the Department any such change which may have an impact on the employment pattern of the company.

## **Power shortage in Northern India**

1662. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that large parts of Northern India are facing acute shortage of electricity where power cut is being resorted to in cities with many a small-scale units being shut down for want of power;

(b) whether it is a fact that heavy water plant at Nangal is idle for the last three months and 20000 industrial workers have been laid off in Sonepat industrial township alone, and power cut is being resorted to indiscriminately everyday for the last two years in a number of towns of Pun.iab, Uttar Pradesh and Rajasthan;

(c) if so, whether it is also a fact that even then it has been claimed that power generation has increased by about 11.8 per cent during April-November. 1981;

(d) if so. whether this increase in power has not been evenly distributed; and

(e) if not, what is the increase in power generation in the Northern grid during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHBI VIKRAM MAHAJAN): (a) and (b). Power generation in Northern Region is higher by 10. i per cent as compared to last year. At present this region is lacing some power shortage and as such in this Region power cuts on various categories of consuls in varying degrees have been imposed. The power shortage in U.P. has, however, come down from 23.9 per cent in 1980-81 to 22.4 per cent in the year 1981-82 (April 1981—January 1982). The power shortage has however necessitated imposition of power cuts on Nangal fertilizer plant which also manufacturheavy water as a by-product.

(c) to (e) It is a fact that power generation in the country has inased by 11.8 per cent during the period April, 1981 to November, 1981 as compared to the coronding period last year. The percentage increase vary from on to region. The power ge-neration in the Northern region by 10.1 per reased cent during the period April, 1981 to February, 1982 as compared to the corresponding period last year, whereas power generation in the country as a whole in-creased by 10.8 per cent during the same period. The increase in generation in the country during year 1980-81 was 5.7 per cent as compared to 1979-80 whereas the increase in the northern re-n was of the order of 1.33 per

n was of the order of 1.33 per cent.

## Production in excess of licensed capacity

## 1663. SHRI HARVENDAR SINGH HANSPAL: SHRI YOGENDRA SHARMA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

whether his attention has been drawn to press reports that Government propose to take action against the large industrial undertakings which are producing in excess of their licensed capacity; and

(b) if so, what is the nature of action proposed to be taken in the matter?

THE MINISTEB OF STATE IN THE MINISTBY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHBI A. A. RAHIM): (a) Presumably, the reference is  $t_0$  the news item which appeared in The Economic Times of 21st February, 1982 under the caption "Production in excess of licensed capacity—Action against large industries mooted."

(b) Only in respect of one case, question of taking penal ac-tion for violation of the provisions of Section 21 of the M.R.T.P Act (production in excess of licensed capacity) is under consideration. This company is registered as a dominant undertaking under the M.R.T.P. Act and is reported to have exceeded its li-censed capacity very considerably. The company, however, did not obtain prior approval under Section 21 of the M.R.T.P. Act for the expansion of its activities as provided for under Law. A show-cause notice has since been issued to its directors for contravention of the provisions of Section 21 *ibid* and further action as deemed necessary will be taken 1 in ihe light of their reply.

## Supply of 4ft Kls. of Transformer Oil

1664. SHRI ALEXANDER WARJRI: Will the Minister of SUPPLY AND REHABILITA-TION be pleased to state:

(a) whether it is a fact that Indian Petro Products Manufacturing (P) Ltd. of Calcutta had entered into a contract on the 29th May, 1980 for supply of 400 Kls. of Transformer Oil and the supply was to be completed by J'aly, 1981; (b) whether in spite of the fact that the supply was not completed, another, contract has been signed on the 5th July, 1931 with the same firm and the supply is to be completed by July, 1982;

(c) whether it is a fact that another contract has been signed with the firm during the month of February, 1982; and

(d) if so, what are the reasons therefor while the firm had failed to fulfil its contractual obligations and what action Government propose to take in respect of default committed by the said firm?

THE MINISTER OF STATE IN THE MINISTRIES OF SUPPLY AND REHABILITATION (SHRI BUTA SINGH): (a) No, Sir. A Running Contract was placed on this firm on 6-8-80 for the supply of a total quantity of 435 Kls. of Transformer Oil upto June, 1931.

(b) No contract was concluded on 5th July, 1981. However, another Running Contract was coneluded with this firm on 29th April. 1981 for the supply of 350 Kls. of Transformer Oil to be delivered by June, 19Pj. At the time of conclusion of Uiis contract the firm had already supplied 140 Kls. against the earlier contract.

(c) Yes, Sir. This Running Contract is only for a quantity of 66 Kls. supplies in respect of which are to commence from July, 1982 and to be completed by June, 1933.

(d) This firm is registered with DGS&D and is also an SSI Unit having a capacity to supply 150 Kls Transformer Oil per month. Due to labour trouble during April to December, 1981 supplies against contracts were delayed. The delivery period for the contract placed in 1980 was therefore extended upto June 1982. The firm has started supplying from January 1982 satisfactorily and is expected to complete deliveries